

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 507 of 2001

Allahabad this the 02nd day of May, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Maj.Gen.K.K. Srivastava, Member (A)

Parmatma Sharan Garg, aged about 60 years, Son of
Late Pyare Lal Gar, resident of Military Farm,
Allahabad.

Applicant

By Advocate Shri K.P. Singh

Versus

1. Union of India through Secretary, Ministry of
Defence, New Delhi.
2. Deputy Director General, Military Farm, MG's
Branch Army HQs, Est Block-III, R.K. Puram,
New Delhi.

Respondents

By Advocate Shri R.C. Joshi.

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant has come up with a case
that for a cause of action alleged to have been
accrued in the month of August, 1998, he has been
proceeded for departmental proceedings and charge
sheet served upon him on 05.10.1999. The applicant
has a case that he is being un-necessarily harassed
for a matter which does not warrant any disciplinary
proceedings and the matter is being unnecessarily

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prolonged, therefore, he has come up seeking relief to the effect that the charge-sheet dated 05.10.1999(annexure-1) be quashed.

2. Strongly opposed by Shri V.V. Mishra, learned addl. standing counsel appearing for the respondents as proxy to Shri R.C. Joshi.

3. We do not find any good reason to interfere at this stage of disciplinary proceedings and, therefore, the prayer to quash the charge-sheet cannot be granted even at the time of hearing when pleadings are complete. However, we find a fit matter for directions to expedite the proceedings in view of the fact that the applicant is likely to retire on superannuation on 31.7.01. The O.A. is decided at admission stage with the direction that the proceedings be completed within time framed ^{Sr} as provided under rules in this regard and efforts be made to get it concluded within a fortnight, before retirement of the applicant. The applicant is expected to cooperate with the proceedings.


Member (A)


Member (J)

(M.M.)